

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 80/(MAH)/2015
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)



SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2016

NAME OF THE PARTIES: Mr. Sanjay S. Parlikar & Anr.
V/s.
M/s. Ajit Scanning & Diagnostic Centre & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1)	Rahul D. Oak	Advocate for Respondents	
2)	Siddhesh Bhale	Adv. for Petitioners	
3)	A/w Apuwa manwari	Adv for Petitioner	

Order

CP No. 80/397-398/CLB/MB/MAH/2015

The Petitioner Counsel says that there is a direction from the Hon'ble High Court for disposal of this Company Petition within six months, despite that order, this Petitioner filed an amendment application to bring some subsequent events into the Company Petition filed one year before.

However, the amendment application having already been filed, this Bench will obviously hear the same.

Therefore, owing to paucity of time, list this matter for hearing on 18.10.2016.

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)

Sd/-

V. NALLASENAPATHY

Member (Technical)